

## USHDEV ENGITECH LIMITED

(A Company under Corporate Insolvency Resolution Process vide NCLT Order dated 26 April 2023)

### Summary of Claims as on 6th February 2024:

| S. No                                    | Category of Creditor  | Amount Claimed (Rs.) | Claims Admitted (Rs.) | Claims not Admitted (Rs.) | Contingent claims (Rs.)* | Claims under verification (Rs.) |
|--|---|----------------------|-----------------------|---------------------------|--------------------------|---------------------------------|
| 1.                                       | Secured Financial Creditors (Form C)  | -                    | -                     | -                         | -                        | -                               |
| 2.                                       | Unsecured Financial Creditors (Form C)  | 51,77,26,897         | 25,00,00,000          | -                         | -                        | 26,77,26,897                    |
| <b>Total Financial Creditor claims</b>   |   | <b>51,77,26,897</b>  | <b>25,00,00,000</b>   | -                         | -                        | <b>26,77,26,897</b>             |
| 3.                                       | Operational Creditors (Government Dues, Form B)                                   | 47,587,935           | -                     | 4,74,95,270               | 92,665                   | -                               |
| 4.                                       | Operational Creditors (Other than Workmen, Employees and Government Dues, Form B) | 52,954               | 34,153                | -                         | 6,061                    | 12,740                          |
| 5.                                       | Operational Creditors (Employees, Form D)   | -                    | -                     | -                         | -                        | -                               |
| <b>Total Operational Creditor claims</b> |   | <b>4,76,40,889</b>   | <b>34,153</b>         | <b>4,74,95,270</b>        | <b>98,726</b>            | <b>12,740</b>                   |
| <b>Grand Total</b>                       |   | <b>56,53,67,786</b>  | <b>25,00,34,153</b>   | <b>4,74,95,270</b>        | <b>98,726</b>            | <b>26,77,39,637</b>             |

\* Claims received by the RP after issuance of request for resolution plans as per Regulation 36B of the CIRP Regulations and categorized as acceptable for collation, upon verification. Treatment of the same will be subject to the recommendation of the CoC and directions of the NCLT in the application for condonation of delay to be filed by the Resolution Professional in terms of regulation 13(1C)(b) of the IBBI (Insolvency Resolution for Corporate Persons) Regulations, 2016

### Notes:

1. The above claims are as per the information received from the claimants in Form B till 6<sup>th</sup> February 2024.
2. The claim admitted is based upon a verification of proof of claim and is subject to revision/ substantiation/ modification based on any additional information/evidence/clarification/ revised claim being received from the respective creditor.
3. Amount under verification relate to those claim/components of claim for which verification is pending.
4. No other claims have been received.

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### List of claims by Unsecured Financial Creditors as on 6th February 2024

| S. No | Financial Creditor | Facility            | Amount Claimed (Rs.) | Claims Admitted (Rs.) | Claims not Admitted (Rs.) | Claims under verification (Rs.) | Voting % | Secured |
|-------|--------------------|---------------------|----------------------|-----------------------|---------------------------|---------------------------------|----------|---------|
| 1     | ICICI Bank Limited | Corporate Guarantee | 51,77,26,897         | 25,00,00,000          | -                         | 26,77,26,897                    | 100      | No      |

### Notes:

1. The list of Unsecured Financial Creditors is as per claims received in Form C till 6th February 2024.
2. The status of claim has been communicated to the Unsecured Financial Creditor.
3. The claim admitted is based upon a verification of proof of claims and is subject to revision/ substantiation/ modification based on any additional information/evidence/clarification/ revised claim being received from the respective creditor.
4. Amount under verification relate to those claim/components of claim for which verification is pending.
5. No other claims have been received.

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### List of claims by Operational Creditors as on 6th February 2024

| S. No | Operational Creditor   | Sub-Category                                      | Claims Filed (Rs) | Claims Admitted (Rs.) | Claims not Admitted (Rs.) | Contingent claims (Rs.)* | Claims under verification (Rs) |
|-------|--|---|-------------------|-----------------------|---------------------------|--------------------------|--------------------------------|
| 1.    | IDBI Trusteeship Services Limited                              | Other than Workmen, Employees and Government Dues | 34,153            | 34,153                | -                         | -                        | -                              |
| 2.    | The Income Tax Officer, Ward 12(3), Pune                       | Other than Workmen and Employees                  | 4,74,95,270       | -                     | 4,74,95,270               | -                        | -                              |
| 3.    | National Security Depository Ltd                               | Other than Workmen, Employees and Government Dues | 18,800.81         | -                     | -                         | 6,061                    | 12,739.81                      |
| 4.    | Department of Goods and Service Tax, Government of Maharashtra | Other than Workmen and Employees                  | 92,665            | -                     | -                         | 92,665                   | -                              |

*\*Claims received by the RP after issuance of request for resolution plans as per Regulation 36B of the CIRP Regulations and categorized as acceptable for collation, upon verification. Treatment of the same will be subject to the recommendation of the CoC and directions of the NCLT in the application for condonation of delay to be filed by the Resolution Professional in terms of regulation 13(1C)(b) of the IBBI (Insolvency Resolution for Corporate Persons) Regulations, 2016*

#### Notes:

1. The above claims are as per the information received from the claimants in Form B till 6<sup>th</sup> February 2024.

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2. The claim admitted is based upon a verification of proof of claim and is subject to revision/ substantiation/ modification based on any additional information/evidence/clarification/ revised claim being received from the respective creditor.
3. Amount under verification relate to those claim/components of claim for which verification is pending.
4. No other claims have been received.